

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2868 of 1992

(9)

New Delhi, dated the 30th May, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Vinay Paswan,
S/o Shri Maha Deo Paswan,
R/o RZ-166-B, Kailash Puri West,
New Delhi-110045. ... APPLICANT

By Advocate: Shri B. Krishan

VERSUS

1. Union of India through
the Secretary,
Ministry of Personnel, Public Grievances
and Pensions,
North Block,
New Delhi.
2. The Director of Estates,
Directorate of Estates,
4th Floor, 'C' Wing,
Nirman Bhawan,
New Delhi. ... RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant seeks absorption as a
Group D employee under any other office/
Departments of the Central Government.

2. Applicant was earlier employed as
Casual Labourer till 26.10.92 thereafter he
was disengaged.
3. I have heard Shri B. Krishan for the
applicant. Non appeared for the Respondents.

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4. This O.A. is disposed of with a direction to the Respondents that subject to the availability of work they should consider re-engaging the applicant, in preference to outsiders and those with overall lesser length of past service and thereafter his case for regularisation may be considered subject to ^{his} ~~the~~ eligibility and in accordance with extant rules and instructions on the subject.

5. This O.A. stands disposed of accordingly. No costs.

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(S.R. ADIGE)
Member (A)

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